passenger trains were cancelled. Now, they are being restored.

### Press Communique Issued by Railway Board Regarding Wagon Building Industry

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): Sir, I beg to lay on the Table a copy of the press communique issued by the Railway Board regarding the wagon building industry.

### Motion for Election to the Marine Products Export Development Authority

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): Sir, J move:

"That in pursuance of section 4(3)(c) of the Marine Products Export Development Authority Act, 1972, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Marine Products Export Development Authority to be reconstituted under the said Act with effect from the 16th August, 1972."

The question was put and the motion was adopted.

### Personal Explanation by Shri Rajnarain

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, में ग्रापकी ब्राजा से बहुत ही दुख के साथ एक व्यक्ति-गत स्पष्टीकरण कर रहा हूं। स्पष्टीकरण स्पष्ट हो, इसके लिए जरूरी है कि हमारे सम्बन्ध में जो बातें कहीं गई हैं, मैं उसको पढ़ दुं।

हमारे खिलाफ एक पत्न प्रधान मंत्री जी ने श्री ढिल्लों को लिखा है। इस पत्न को श्री सुब्रह्माण्यम ने लोक सभा में पढा है जो इस प्रकार से हैं:---

## "Dear Dr. Dhillon,

I find from the proceedings of the Lok Sabha that on the Second May while speaking on the Finance Bill, Shri Janeshwar Misra alleged that Shri S. S. Kothari, president, Hinaaico, KentiKot. nau paici Rs. 5 lakhs to my Private Secretary to crush trade union activity in that company. He has read out a letter allegedly written on behalf of this company to Shri Kothaii. This is an entirely false allegation. Nobody on behalf of Hind-alco ever gave any amount to my private Secretary or any other officer in my Secretariat. Some time ago, a pi copy of the letter which presumab] Mishra read in the House was brought to our notice by Shri Rajnarain, M. P. I ordered an investigation into the matter which showed that the said photostat copy was a forgery and that no officer of Hindalco had ever written such a letter .....'

Boa Building Industry

श्री रणबीर सिंह (हरियाणा) : द्याप कोर्जरी भी करते हैं।

श्री रबी राय (उड़ीसा) : वह फोर्जरी करते हैं या प्रधान मंत्री करती हैं, वह सब आ जायेगा

SHRI RAJNARAIN:

"The results of the investigation were communicated to Shri Rajnarain by my Secretary".

This is absolutely a lie.

श्रीमन्, मैं इस सदन में कहना चाहता हूं कि हमारी ग्रादत झठ बोलने की नहीं है ।

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): On a point of order. According to press reports and according to other sources, Shri Rajnarain was requested to produce the original copy of that document. He has failed to produce it.

SHRI RABI RAY: He has never written any letter to Shri Rajnarain. He has indulged in untruth.

SHRI HARSH DEO MALAVIYA: Excuse me. This side of the House will not allow any such aspersions to be cast on the Prime Minister. This is the habit of the hon. Shri Rajnarain. Every time that he brings in the Prime Minister. This side of the House will not allow it. He was asked to produce the original letter. Let him produce the original letter. SHRI RANBIR SINGH: On a point of order. The word "'lie" is unparliamentary and should be expunged from the proceedings.

SHRI RABI RAY: It is untrue. SHRI

RANIARAIN: It is untrue, false, baseless. It says:— "The result of the investigation was communicated to Shri Rajnarain by my Secretariat."

श्री राजनारायण ः प्रधान मंत्री के सैकैटेरियेट ने मझे तो कुछ कम्युनिकेट किया नहीं ।

श्री ब्रह्मानन्द पंडा : (उड़ीसा) : झूठ बोलते है ।

श्री राजनारायण : इब्तिदाए इझ्क है रोता है क्या, ग्राग़े-ग्रागे देख ले होता है क्या ।

"When he insisted that the letter was genuine and wanted a further probe into the matter it was suggested to him that for any further investigation the original letter should be necessary. It might be produced."

इसी सदन में हमने फोटोस्टेट कापी रखी, किसी ने उसको कन्ट्रेडिक्ट नहीं किया, किसी ने डिनाइ नहीं किया । कल जब जनेक्वर मिश्र ने लोकसभा में फोटोस्टेट कापी रखी तो वहां ग्रोरिजिनल लैटर की चर्चा हई ।

श्री रणबीर सिंह : यह चिट्ठी. . .

श्वी रबी रायः नियम के अनुसार यहां खंडन होना चाहिए था।

SHRI RAJNARAIN: "My Secretariat did not get any reply from Shri Rajnarain. I am writing this letter to be put on record."

#### (Interruption)

Now this is the whole file. This is the original letter. I have got so many photostat copies. I place it in your hands.

AN HON'BLE MEMBER: That is not correct.

by Shri Rajnarian

SHRI RAJNARAIN: Why not? It should be put on the Table of the House. Now, Sir, you explain the position. You have seen it. This is the original latter. Now let the Prime Minister comt... (Interruptions) I quote:—

'Hind Aluminium Corporation Ltd. Strictly Confidential 7-11-67.

Shri S. S. Kothari, President, Hindalco, Renukot

SHRI S. P. GOSWAMI (Assam): On a point of order . . .

SHRI RAJNARAIN: "We met the Prime Minister and her Private Secretary."

SHRI S. P. GOSWAMI: ... Mr. Vice-Chairman, my point of order is this. There is a dispute whether this letter is original. We have challenged that the letter which he has shown you is a fake letter, a forged letter. Therefore, when a dispute arises he should not be allowed to read all this thing...

SHRI RAJNARAIN: It has been read out in this House. It has been read out in Ihe Lok Sabha. The Prime Minister said that I have asked for the original letter...

SHRI S. P. GOSWAMI: I have not finished my point of order . . . (Interruption by Shri Mahavir Tyagi) Why Shri Tyagi, such a senior Member, is interrupting, I do not know ....

THE VICE-CHAIRMAN (SHRI V.B. RAJU): This is not a debate.

SHRI MAHAVIR TYAGI: (Utter Pradesh): The only question is whether this is a genuine letter or a forged one. The letter is a public document.

THE VICE-CHAIRMAN: (SHRI V. B. RAJU): Let us not go into detail . . . (Interruptions).

This is a question of your personal explanation on a matter that was actually raised in that House. Now, you have mentioned that you have got the original letter with you. Then kindly pass it on to the Home Minister and s—what he has to say ... (liUerruptioas).

SHRI JAGDISH PRASAD MATHUR (Rajasthan): आपको यह लैटर दिखाया तो। नया ग्राप इसको पास कर देंगे ?

#### (Interruptions)

He can lay it on the Table.

SHRI RABI RAY: It should be shown to the Chair. (Interruptions)-

SHRI RAJNARAIN: I have got faith in you. (Interruptions). I can place it on the Table. (Interruptions).

SHRI MAHAVIR TYAGI: According to her letter, the Prime Minister is anxious to have the original letter so that she can examine it. The original letter, he says, is with him.

### (Interruptions)

श्री जगदीश प्रसाद साबुर : मेरा प्वांइट आफ झाइंर यह है कि झभी साप ने यह कहा कि उन्होंने झोरेजनल लेटर को सदन में पढ़ा है और इस को जांच कराने के लिए आप इसको होम मिनिस्टर को भिजवा दें। जव आप ने यह कहा कि झोरिजिलल लेटर की जांच करवा ली जाय तो सदन इस बात के लिए उत्सुक है कि इस की जांच हो और जब आप ने कहा कि इस को होम मिनिस्टर के पास आन कर दिया जाय तो धाप सदन में उसको ले लें ग्रीर फिर आप इस की जांच करवा ले तो ऐसा करने से मैं समझता हूं कि इस की जांच होगी बरना अगर यह लेटर राजनारायण जी होम मिनिस्टर को दें दें तो यह लेटर फाड़ दिया जायना। इसलिये इस को आप उनसे ले कर होम मिनिस्टर को दें दें।

THE VICE-CHAIRMAN (SHRI V.B. RAIU): What is your point of order, Mr. Choudhury?

श्वो जगदीज प्रसाद माथुर : आप पहले इस का फैसला करिये : आप इस बारे में क्या कह रहे है ?

THE VICE-CHAIRMAN: (SHRI V. B. RAJU): I have heard you. Let me hear Mr. Choudhury.

SHRI RAJNARAIN: Let it go to the Privileges Committee.

SHRI N. R. CHOUDHURI (Assam): My point of order is, Mr. Rajnarain stood here on a point of personal clarification. Now the letter in question, . . .

SHRI RAJNARAIN: No, this letter is not questioned. The Prime Minister has written "lie has not produced the original letter". I am producing the original letter. The Prime Minister has not questioned the propriety of the original letter. She only wants the original letter. (Interruptions). She always speaks with two tongues. (Interruptions).

SHRI N. R. CHOUDHURY: He was asked to produce the original and he did not. That is the point. (Interruptions). He showed the letter to you and you are not convinced whether it is the original or not. (Interruptions) You are not convinced whether it is the original letter or not. You also did not permit him to lay it on the Table of the House. How do you allow him to read it in House? Before you allow him to read it in the House, you must satisfy yourself about the genuineness of the letter. Without that, you cannot allow him to read it in the House. If he insists on reading it, then he must take the responsibility. Later on, it it is proved that it is not genuine, he must face the consequences. I want a specific ruling mim\point el order.

DR. K. MATHEW KURIAN (Kerala): My submission is this. You have in your wisdom allowed Shri Rajnarain to read out part of the letter

#### (Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I did not ask him to read. You were here.

DR. K. MATHEW KURIAN: The original letter has been shown to you. ..

# (Interruptions)

### SHRI S. P. GOSWAMI: Fake, Forgery . . .

### (Interruptions)

DR. K. MATHEW KURIAN: You had the benefit of seeng the original letter. All Members of this House have a right to see the letter. We should have the whole I letter read out in the House.

SHRI D. D. PUR! (Harvana): The issue before the House is very clear. The statement made by the Prime Minister is not that the process of photostat copy has been tampered. The statement is clear that the letter of which it was supposed to be a photostat copy was forged. These two things are absolutely distinct. It is not that the process of photostat has been tampered with or doctored. That is not the statement. The statement is that the letter of which this is alleged to be a photostat copy is itself forged. That being so, the matter is entirely between the hon. Member and the Prime Minister. Therefore, the production of a document whose photostat copy has been found to be forged does not help any one at all. Therefore, this personal explanation is merely to gain publicity about a document which has been proved to be forged . . . (Interruptions)

DR. K. MATHEW KURIAN: Who has proved it? The Congress Party?

SHRI D. D. PURI: Instead of bringing the so-called document into the record of the House, the only course for Shri Raj-narain is to go and make the statement omside the House.

SHRI RAJNARAIN: I am making this statement daily. I can produce thousands of workers.

SHRI T. N. SINGH (Uttar Pradesh): The following statement was made by Shri C. Subramaniam in the Lok Sabha in the course of his speech yesterday:

photography has so much developed that you can inter-pose anything with anything else. That is why, when a photostat copy is produced before the Court, they insist on the original".

That is the contention of the Government spokesman in the Lok Sabha itself. Shri Rajnarain is perfertcly entiteld to read the original when his bona fides is questioned in this language, that too by a Minister...

SHRI S. P. GOSWAMI: Why not he produce it....

(Interruptions)

SHRI T. N. SINGH: This is highly improper . . .

(Interruptions)

यह कौन सा तरीका है ? मैंकोई रीजनेबुल बात कह रहा हूं, उसको हाउस को सुनाना चाहिए मैने कहा कि वहां हाउस में सुब्रह्माण्यम साहब । यह फोटोस्टेट कापी दी जा सकती है, ग्रोरिजनल प्रोड्य्स किया जाए तो कुछ हो । उन्होंने यह भी कहा, प्राइम मिनिस्टर के लटर में, कि उनकी राजनारायण से कोई संपर्क हम्रा था लेकिन उसका कोई जबाब नहीं दिया। इनका कहना है कि इन्होंने कोई संपर्क नहीं किया। अब इनकी भी एक इज्जत, सत्यता इंवाल्ब है । इस वास्ते यह जरुरो है कि ये अपनी सकाई दें। ये सफाई दे रहे हैं। सफाई देने के बाद यह जरुरी है इनक सम्मान के लिए और जो वहां मिनिस्टर ने कहा उनके सम्मान के लिए, ग्रगर ये कहते हैं कि सभा पटल पर रखा जाए तो फोटो-स्टेट कापी चंकि क्वैश्चन की गई है, स्रोरिजनल मांगा गया है, इस वास्ते थे यहां के सदस्य हैं, इनके द्वारा यहां के सभा पटल पर रखी जा सकती है ।

तो यहां के सभा पटल पर रखी जा सकती है। (Interruptions) मुझे कुछ अनुभव है। मैं दावे के साथ कह सकता हूं कि अगर एसी हालत में अपनी सफाई में सभा पटेल पर सदस्य रखना चाहे तो वह रख सकता है। यह नियम है।

उपसमाध्यक (श्री वी० बी० राजू) : मि०मिनिस्टर।

श्री राजनारायणः हम को भी मौका देंग्रे या दूसरों को ही वोखने देंग्रे ।

उप समाध्यक्ष (श्री वी० बी० राजू)ः श्रापने एक्सप्लेनशन देदी है।

श्री राजनारायणः ग्रभी नहीं दी है।

श्री रबी राय : श्री राजनारायण का लैंटर टेवल पर रखा जाना चाहिए।

गुह संतालय , कार्भिक श्रौर प्रशासनिक सुधार विभाग तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री ग्रोड्म् मेहता) :

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श्वी राजनारायण स्पष्टीकरण करन क बहान यहां पर और बातें ले आए। जो लैंटर इन्हों नेलिखा उसका जो उत्तर भेजा गया है उसकी कार्या मेरे पास है वह मैं पढ़ कर सुनाना चाहता हूं। मैं यह भी कहना चाहता हूं कि इसमें बिल्कुल सच्चाई है। इसमें झूठ कुछ नहीं लिखा है। ये कहते हैं कि इनको कोई खत नहीं मिला इसलिए मैं पढ़ कर सुनाना चाहता हूं जिसमें इनसे कहा गया था कि प्रसली चिट्ठी को प्रोड्यूस किया जाए। जो इनको चिट्ठी लिखी गई थी उसका नम्बर था: पी० एम० एस० 18723। यह बिशन नारायण टण्डन प्रधान मंत्री के संयुक्त सचित्र ने लिखी है 11 नयम्बर 1974 को।

SHRI RAJNARAIN: Who are you to say that? Who did write that letter?

SHRI RABI RAY: Was it received by Mr. Rajnarain? Can you prove that it was received by Shri Rajnarain?

भी राजनारायणः किस तारीख को लिखी। गई है ?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): What is the date of the letter?

श्री स्रोउम् मेहता : 11 नवम्बर, 1974 को । मै पूरी चिट्री पढ़ कर सुनाना चाहता हं :

"पत्र संख्या पी० एम० एस० 18723

विणन नारायण टण्डन प्रवान मंत्री के संयुक्त संचिवे

11 नवम्बर, 1974

प्रिय श्री राजनारायण.

अपने 26 अक्तूबर के पत को उत्तर में लिखा हुआ आपका पत मुझे मिला। आप चाहते हैं कि श्री कोठारी को लिखे गए 7 नवम्बर 1967 के पत के सम्बन्ध में कुछ और जांच की जाए। जैसा मैने आपको पिछले पत्न में लिखा कि आपके ढारा भेजे गए फोटो की पूरी जांच की जा चुकी है। जिससे यह पत्न प्रमाणिक नहीं मालूम पड़ता। यदि

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ग्राप चाहते हे कि कुछ और जांच हो तो मूल पत्न आवश्यक होगा । यदि ग्राप वह भेज सकें तो ग्रागे की कार्यचाही पर विचार किया जा सकता है ।

भवदीय,

(बियन नारायण टण्डन)

श्री राजनारायण, संसद सदस्य,

8, विशम्बर मार्ग,

नई दिल्ली।"

This incident has taken place in this House earlier also, Sir, when a letter was produced and it also went to the Privileges Committee and it was proved that it was a forged letter. I will again request you, Sir, to see that such things are not repeated here. When once it has been said that it is a forged letter, it should not be allowed to be discussed in the House.

श्री राजनारायणः आप सुन लीजिए । मैं आपसे पुनः निवेदन करता हूं और कमलापति जी को भी पूरी जानकारी होंगी कि मार्च और अप्रैल को हिन्डलको के स्टाफ ने पूरी हड़ताल की

# (interruptions)

उपसमाध्यक्ष (श्री बी० बी० राजू) : एक बात यह है कि मैरिटस आफ दि करेंस की इजाजत नहीं दी है सिर्फ पर्यतल एक्सप्लेनेशन देने के लिए इजाजत दी है ।

#### (Interruptions)

श्री राजनारायण : ग्राप मुझे बोलने का पूरा मौका दें । मैं कहना चाहता हूं कि जैसा इन्होंने कहा कि प्राइम मिनिस्टर के सेक्टेरी ने मेरे पास चिट्ठी भेजी है मेरा ग्रनुरोध है कि वह सेकेटरी की चिट्ठी हम को कभी नहीं मिली । यह प्रसप्य है । चेयरमैन साहब यह ग्राप देखिए । मैं यह चाहता हूँ कि हमारे यहां चिट्ठी किस को दी गई है ? उस चिट्ठी को किस ने निसीव किया ? ग्रार किसी ने रिसीव किया तो उसकी कापी दिखाई जाएँ । यह बिल्कुल ग्रसत्य है, वनावटी है क्योंकि प्रधान मंत्री चारों तरफ से फंसी हुई है ।

(Interruptions)

#### 'We have paid to....' (Interruptions)

# SEVERAL HON. MEMBERS: No, no... (Interruptions)

भी रबी राय : उप-सभाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है । हमारी पार्टी के सदस्य श्री राजनारायण ग्रापकी इजाजत से बोल रहे थ ग्रोर उस चिट्ठी को पढ़ रह थे, लेकिन बीच में इस प्रकार से गड़बड़ी की जा रही है । में चाहता हूं कि ग्राप उनको फिर से उस चिट्ठी को पढ़ने के श्रनुमति दे कांग्रेस सदस्य इस बात को इमलिए रोक रहे हैं ताकि देशवासियों को सारी सच्चाई के बारे में पता न चल सके

### (Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is this . . .

# (Interruptions)

DR. K. MATHEW KURIAN: Sir, before you give your ruling, 1 have a submission . . . (Interruptions). Just as we heard the hon. Minister patiently, let us hear him also . . .

### (Interruptions)

SHRI BRAHMANANDA PANDA: Shri Rajnarain had written some letter to the Prime Minister with some photostat copy, and that was to be examined. Sir, the Prime Minister said, after investigation, that this letter was forged. He is not denying. If the original letter could be sent to her, some further investigation can be done. So, the question is that if Mr. Rajnarain feels that this letter is genuine, what is holding him from sending that letter to the Prime Minister? It is only for propaganda value that this is being... (Interruptions)

भी राजनारायण : हम प्रोपेगन्डा कर रहे हैं या प्राइम मिनिस्टर ने इस बारे में प्रोपेगन्डा किया है ( Interruptions ) श्रोमन्, ग्रापसे मेरी प्रार्थना है कि ग्राप सदन को कंट्रोल कीजिये।

THE VICE-CHAIRMAN (SHR1 V. B. RAJU): Order, order, please . . .

#### (Interruptions)

DR. K. MATHEW KURIAN: Please control the other side also.

THE VICE-CHAIRMAN: (SHRI V. B. RAJU): The question now is that Mr.

Rajnarain took permission from the Chait

man to give some personal explanation.

This item is not on the Agenda before the House. There can be no discussion on the merits of the case and there can be no debate. Mr. Rajnarain has actually given his personal explanation and he claims that he has the original letter. There the matter ends...

SEVERAL HON. MEMBERS: No, no. .. (Interruptions) DR. K. MATHEW KURIAN: When the Minister read out, we heard him. Give him the same opportunity. Please hear him also.

THE VICE-CHAIRMAN: (SHRI V. B. RAJU): Nov/ the question is that the correspondence that went on between the Prime Minister and Mr. Rajnarain is not being debated here...

(Interruptions) SHRI RAJNARAIN: Why did you allow the Minister to read out the letter . . . (Interruptions) SHRI RABI RAY: his is unfair ...

(Interruptions) SHRI RAJNARAIN: You give me two minutes' time . . .

(Interruptions) "We met the Prime Minister and her Private Secretary. We have paid a sum of Rs. 5 lakhs to the PS. He has promised us that he will use all influence to see that no trade union activity is allowed in Hindalco.

Yours faithfully, for Hindustan Aluminium Corp. Ltd. T. P. Bhagat

श्री राजनारायण : (Interruptions)

वह भगत के भतीजे. . (Interruptions) उप-सभाध्यक्ष (श्री वी॰ बो॰ राज) :राज-

नारायण जी म्राप बैठ जाइये ।

भी राजनारायणः श्रीमन्, ग्राप इस तरह की व्यवस्था करें कि प्रधान मंत्री दो ढंग से बात न करें।( Interruptions ) प्रधान मंत्री तो इस देश को बरबाद कर रही हैं. (Interruptions)

THE VICE-CHAIRMAN: The House stands adjourned till 2.30 p.m.

The House then adjourned for lunch at twenty-six minutes past one of the clock. B. N. Saksena.'

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The House reassembled after lunch at Thrity-Three Minutes past two of the clock, The Vice-Chairman (Shri V. B. Raju)

in the Chair

# THE APPROPRIATION (NO. 2) BILL 1975-contd.

श्री रणबीर सिंह (हरियाणा) : उपसभाध्यक्ष जी, मैं इस विधेयक का समर्थन करने के लिए खडा हम्रा हुं ।

श्री भूपेश गुप्त (पश्चिम बंगाल) : समर्थन करने के लिए म्राप बैठा भी तो हमा था।

श्री रणबीर सिंह : ग्रभी माननीय भूरेश गुप्त जी ने कहा कि समर्थन बैठे-बैठे भी हो सकता है। बात तो उनकी सही है, लेकिन कभी समर्थन करने के लिए अपनी भावना भी प्रगट करनी पडती है।

में वित्त मंत्र;लय ग्रौर वित्त मंत्री महोदय को मुवारकबाद देता हं कि महंगाई का भत जो हमारे व्हाइट-कालर्ड क्लास ने देश पर चढाया था वह कुछ कम हम्रा लेकिन कम करने की देश को क्या कीमत अदा करनी पड़ी है यह सोचने की बात है। मैं ग्रपने प्रदेश के बारे में जानता हं। हमारे प्रदेश के अन्दर, पानीपत के अन्दर विजली घर बनने जा रहा था। भाप का बिजली घर बनाने के लिए हमारे स्टेट इलैक्ट्सिटी बोर्ड ने पंजाब नेशनल बैंक से कर्जा लेने की बात तय की और पंजाब नेशनल बैंक ने उस की 12 करोड़ रुपया कर्ज देना कबूल किया ग्रौर उस से हमारे देश प्रदेश में इंडस्ट्री कितनी ज्यादा बढ़ती और वह देश के हित में कितनी थी या उस से महंगाई दूर करने में हम कितनी मदद दे सकते थे इस बात का ग्राप ग्रासानी से ग्रंदाजा लगा सकते हैं। हमारे प्रदेश में सब से बड़ा कारखाना साइकिल बनाने का है ग्रौर उस से बडा कारखाना सेनीटरी वेयर्स का है और इसी तरह से मोटरों के टायर और दूसरे टायर बनाने का भी सब से बड़ा कारखाना हरियाणा में है और इसी तरह के और भी कई बड़े और छोटे कारखाने वहां हैं । कारखानों की इस पैदावार को हम कायम नहीं रख सके इसलिये कि बिजली हमारे पास नहीं थी और इस लिये 60 गतिशत विजली उन की काटी गयी और उससे

उन की पैदावार घटी। यही नहीं, खेत की पैदा-वार में भी कमी हुई। लेकिन वह पैसा न दिया जाय यह सलाह रिजर्व बैंक के विशयज्ञों न पंजाब नैशनल बैंक को दी । तो वह सलाह कितनी सही थी यह सोचने वाली बात है। इसी तरह से उप-सभापति जी ग्राप जानते हैं ग्रौर ग्राप को भो तज्बा है कि हमारे देश के ग्रंदर जितने इलैक्ट्रि-सिटी बोर्ड हैं वह सारे बोर्डस ग्रपने कर्ज का ब्याज भी ग्रदा नहीं कर सकते । जितना रुपया उन पर लगा हुआ है उस का वह ब्याज भी श्रदा नहीं कर सकते हैं मैं मानता हं कि यह तरीका हिसाब किताब रखने का सही नहीं है । उसके साथ साथ उस का एक और कारण भी है जितनी ज्यादा बिजली बोर्ड खर्च करता है उस की दर उतनी ही कम है। गरीब म्रादमी बिजली कम खर्च करता है छोटे कारखाने वाले बिजली कम खर्च करते हैं, तो उन की बिजली की दर ग्रधिक है। जो ग्रादमी 15 यनिट तक बिजली खर्च करता है उसकी दर कहीं 45 ग्रीर कहीं 35 नया पैसा है, जो ग्रादमी मकान को ठंडा करता है, पानी को गर्म करता है, बिजली से बर्तन साफ करता है ग्रौर बिजली से खाना पकाता है उस की दर उस के लिये 8 या 9 पैसा फी यनिट है और कहा जाता है कि चुंकि बिजली देहातों को भेज दी गयी है इसलिये स्टेट इलैक्ट्रि-सिटी बोर्डस अपना खर्चा पुरा नहीं कर सकत चंकि कहने वाले वही लोग हैं जिन के हाथ में ग्रस्तियार है, उन्हों के हाथ में भाषा है, कायदा भी । इस के ग्रलावा स्टेट इलक्ट्रिसिटी बोर्ड की तरफ से भी वही लोग बोलते हें । मझे याद है पंजाब में जब सिचाई व बिजली विभाग मेरे पास था तो एक बार प्रश्न उठा ग्रौर उस वक्त मैंने देखा कि जो भाई 40 यनिट से ज्यादा बिजली इस्तेमाल करते थे उन को विजली 6 नया पैसा के हिसाब से दी जाती थी।

जो 15 युनिट तक इस्तेमाल करते थे उनके लिए 34 पैसे की दर थी। हमारे प्रदेश के अन्दर यह सवाल पैदा हुआ कि आमदनी बढ़ाई जाए। उस समय के हमारे मुख्य मंत्री सरदार प्रताप सिंह